

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

WP No. 24294 of 2026

(*SHEIKH BASHEER AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS*)

Dated : 28-06-2026

*Shri Anoop Nair - Senior Counsel assisted by Shri Kabeer Paul -  
Advocate for the petitioners.*

*Shri Girish Kekre - Government Advocate assisted by Shri Vineet  
Singh - Government Advocate for the State.*

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This special Bench has been constituted by an administrative order dated 27.06.2026 passed by Hon'ble Acting Chief Justice to hear this petition today i.e. on 28.06.2026.

Heard on application for amendment.

Learned senior counsel for the petitioner submits that there exist certain amendment which is required to be incorporated in the cause title of the petition.

On due consideration, the application is allowed. Let necessary amendment be carried out during course of the day.

It is contended by learned senior counsel for the petitioner that there is an imminent threat of being dispossessed as pursuant to impugned notice dated 25.06.2026 contained in Annexure P-1, the SDM made a statement on 22-23.06.2026 on Media that all the petitioners shall be dispossessed by 29.06.2026.

Issue notice to the respondents by RAD mode on payment of process fee within 7 working days, returnable within 3 weeks.

Till next date of hearing, the effect and operation of impugned notice dated 25.06.2026 (Annexure P-1) shall remain stayed and no coercive steps shall be taken against the petitioners on the strength of impugned notice dated 25.06.2026 (Annexure P-1).

List after three weeks.

**Certified copy today.**

**(MANINDER S. BHATTI)**  
**JUDGE**

PB